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**LUSHAI HILLS DISTRICT (CHANGE OF NAME) ACT, 1954**

**18 of 1954**

**[29th April, 1954]**

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STATEMENT OF OBJECTS AND REASONS "The Lushai Hills District is one of the six autonomous districts in the tribal areas of Assam specified in Pan A of the Table appended to Paragraph 20 of the Sixth Schedule to the Constitution, The district is largely inhabited by tribes who are collectively known as "Mizos" - "Lusei" being one of these tribes. There has, therefore, been a demand that the district should be renamed "Mizo District"; the Hills will continue to be called 'Lushai Hills' - The present Bill is intended to achieve this purpose."- Gaz. of India, 1954, Extra., Pt. II, section 2, p. 2.

**1. Short title and commencement :-**

(1) This Act may be called The Lushai Hills District (Change of Name) Act, 1954.

(2) It shall come into force on such date <sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

1. Act came into force on 1-9-1954, see S.R.O., 2832, D/-1-9-1954 published in Gaz. of India, 1-9-1954, Pt. II, section 3, Ext., p. 1443.

**2. Lushai Hills District to be known as Mizo District :-**

The tribal area in Assam now known as the Lushai Hills District

shall, as from the commencement of this Act, be known as the Mizo District.

**3. Amendment of the Sixth Schedule to the Constitution :-**

In the Sixth Schedule to the Constitution, in paragraph 20,-

(a) after sub-paragraph (2), the following sub-paragraph shall be inserted, namely:- "(2A) The Mizo District shall comprise the area which at the commencement of this Constitution was known as the Lushai Hills District";

(b) in sub-paragraph (3), after the words "United Khasi-Jaintia Hills District", the words "and the Mizo District" shall be inserted; and

(c) in Part A of the table, for the words "The Lushai Hills District," the words "The Mizo District" shall be substituted.

**4. Reference to Lushai Hills District to be construed as reference to Mizo District :-**

Any reference to the Lushai Hills District in any law, instrument or other document shall, unless the context otherwise requires, be construed as a reference to the Mizo District.